

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**THURSDAY, THE TWENTY FOURTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY**

WRIT PETITION NO: 32308 OF 2026

Between:

Nandipeta Sahasra, D/o. Nandipeta Sathyam, aged about 17 years (minor),
Occ: Student, through her guardianship and real father by name Nandipeta
Sathyam, S/o. Nandipeta Janardhan, aged about 48 years, Occ. Business, R/o.
H.No.3-08, Gangapur village of Jedchelra Mandal, Mahaboon Nagar District
presently residing at 3-2-5/5 new Motilal nagarKachiguda Hyderabad,
Telangana State-500027

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary, Medical and Health.
Services Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Telangana State,
Warangal, Rep by its Registrar, Nizamarpura, Warangal, Telangana-506007

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the
circumstances stated in the affidavit filed therewith, the High Court may be pleased
to issue an appropriate Writ Order or Direction more particularly one in the nature of
Mandamus declaring in action on the part of the respondents in considering the
petitioner is a NRI candidate for all the purpose of admission into MBBS and BDS
pursuant to NEET UG 2026 for MBBS/BDS Admissions under Management Quota
2026 under aegis of Respondent No 2 i.e. KNR University of Health Sciences,
Telangana State is highly illegal, arbitrary and violation of Principles of Natural
Justice and in violation of Articles 14, 21 of the Constitution of India Consequently to
direct the 2nd Respondent to treat the Petitioner as NRI Candidates pursuant to

NEET UG 2026 for MBBS/BDS Admissions under Management Quota 2026 under aegis of Respondent No.2 i.e. KNR University of Health Sciences, Telangana State.

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd Respondent to treat the Petitioner as NRI Candidates pursuant to NEET UG 2026 for MBBS/BDS Admissions under Management Quota 2026 under aegis of Respondent No.2 i.e. KNR University of Health Sciences, Telangana State basing on the birth certificate and passport issued by the United States of America.

I.A. NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to consider and dispose of online representation dated 11-09-2026, pending disposal of the above writ petition.

Counsel for the Petitioner: SRI G.DINESH PATIL

Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH & FW

Counsel for the Respondent No.2: SRI T.SHARATH, SC FOR KNRUHS

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

WRIT PETITION No.32308 of 2026

(CNR No.HBHC010665182026)

DATED: 24.09.2026

Between:

Nandipeta Sahasra D/o. Nandipeta Sathyam

... Petitioner

AND

The State of Telangana,
Rep. by its Principal Secretary,
Medical & Health Services Department,
Secretariat, Hyderabad & another

... Respondents

ORDER:

Mr. G.Dinesh Patil, learned counsel appears for the petitioner.

Mr. T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University'), appears for respondent No.2.

2. With the consent of the parties, the writ petition is heard finally.
3. This writ petition is filed for the following relief:

"For the reasons stated in the accompanying Affidavit it is pray that this Hon'ble Court may be pleased to issue an appropriate Writ Order or Direction more particularly one in

the nature of Mandamus declaring in action on the part of the respondents in considering the petitioner is a NRI candidate for all the purpose of admission into MBBS and BDS pursuant to NEET UG 2026 for MBBS/BDS Admissions under Management Quota 2026 under aegis of Respondent No 2 i.e. KNR University of Health Sciences, Telangana State is highly illegal, arbitrary and violation of Principles of Natural Justice and in violation of Articles 14, 21 of the Constitution of India; Consequently to direct the 2nd Respondent to treat the Petitioner as NRI Candidates pursuant to NEET UG 2026 for MBBS/BDS Admissions under Management Quota 2026 under aegis of Respondent No 2 i.e. KNR University of Health Sciences, Telangana State and to pass such other orders as the Hon'ble Court may deem fit in the circumstances of this case and in the interest of justice."

4. Learned counsel for the petitioner submitted that petitioner is inhabitant of Mahaboob Nagar District and born in County of Dallas Texas on 16.12.2008 and the birth certificate issued by County Clerk/Registrar of Dallas County, Texas dated 02.12.2009 is also filed in proof of the same. The petitioner appeared for NEET UG-2026 and secured 263 marks and All India Rank of 751879 and a category rank of 329706. Pursuant to the Notification dated 04/05.08.2026, petitioner registered online, uploaded the certificates and paid the processing fee of Rs.12,000/- under Management Quota on 18.08.2026. He further submitted that petitioner submitted an online representation to the University on 11.09.2026 requesting to treat her as NRI candidate pursuant to NEET UG 2026 for MBBS/BDS Admissions under Management Quota, 2026 under aegis of the University, but the same has not yet been considered. He further submitted that the University be directed to decide the said online representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the petitioner's representation shall be dealt with by the University in accordance with law.

6. Accordingly, the instant Writ Petition is disposed of directing the University to decide the petitioner's online representation dated 11.09.2026 as per the grounds taken in it and in accordance with law, by passing a reasoned order before the next counselling. It is made clear that this Court has not expressed any opinion on the merits of the case. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**SD/- K.BHAVANI SWAMY
ASSISTANT REGISTRAR**

//TRUE COPY//



SECTION OFFICER

To

1. The Principal Secretary, Medical and Health. Services Department, Secretariat, Hyderabad, State of Telangana.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Telangana State, Warangal, Nizamarpura, Warangal, Telangana-506007
3. One CC to SRI G.DINESH PATIL, Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH & FW, High Court for the State of Telangana, at Hyderabad. [OUT]
5. One CC to SRI T.SHARATH, SC FOR KNRUHS [OPUC]
6. Two CD Copies

PSK.
TKS



HIGH COURT

DATED: 24/09/2026

**ORDER
WP.No.32308 of 2026**



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS.**

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6/11/28